Enquiry on complaint against Delhi PFA officials

5164. SHRI ABANI ROY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether for Group A officials, CVC itself conducts enquiry on complaints made to it;

(b) whether Delhi PFA officials are chargesheeted for complaining against Group A officials to CVC and other authorities despite CBI reports against such Group A officials for scandals in dropsy cases and other issues; and

(c) if so, the action proposed by Government to place CVC and CBI reports on the Table of the House and reasons for not prosecuting such officials in view of CBI reports above?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHENNAMANENI VIDYA SAGAR RAO): (a) No, Sir. The Central Vigilance Commission does not have investigating agency of its own. If it decides to investigate the allegations made in any complaint addressed to it, it gets the matter investigated either ' through the Central Bureau of Investigation or the Chief Vigilance Officer concerned.

(b) No, Sir.

(c) The Government of National Capital Territory of Delhi is examining the report furnished by the Central Bureau of Investigation.

Financial assistance for developing State Capitals

5165. SHRI RISHANG KEISHING: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Central Government has ever granted financial assistance to State Governments exclusively for development of the State Capital;

(b) if so, whether the same is still continuing;

(c) whether such grant has ever been made in favour of Manipur; and

(d) if answer to (c) is in negative, whether it will be done?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI): (a) to (d) The information is being collected and will be laid on the Table of the House.

Chinese Spy in India

†5166. SHRI MOTILAL VORA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the news item under the caption "I. B. Ne Mangi Tibbatiyon ki Soochi, Chini Jasooson Ke Ane Ki Soochana" published on page number 9 in 'Dainik Jagran' dated the 24th March, 2002;

(b) if so, whether the matter has been inquired;

(c) if so, the outcome thereof;

(d) whether Government has taken up this matter with the Chinese Government also; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHENNAMANENI VIDYA SAGAR RAO): (a) Yes, Sir.

(b) As per available reports, the Government has no such information.

(c) to (e) In view of (b) above, do not arise.

Aircraft flying without security clearance

5167. SHRI KALRAJ MISHRA : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the owner of a company operating non-scheduled flights of CIS countries with some of his employees was arrested by

[†]Original notice of the question was received in Hindi.

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